

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO.60

Dated Guwahati the 11th September, 2024

In compliance of the directions contained in paragraph 86 of the judgment of the Hon'ble Supreme Court passed in ***All India Judges' Association v. Union of India*** in **W.P (C) 643 of 2015**, the Hon'ble Committee for Service Conditions of the District Judiciary for the State of Assam is pleased to formulate the annexed Standard Operating Procedure (SOP) to ensure uniformity in preparation of bills.

Sd/-
Sunil Kumar Poddar
REGISTRAR GENERAL

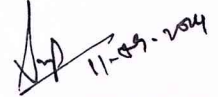
Memo No. HC. III-10/2024/3743-3763/G

Dated: 11.09.2024

Copy for information to:

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Accountant General (A&E), Assam, Maidamgaon, Beltola, Guwahati-29.
3. The District and Sessions Judge_____.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The Principal Judge, Family Court, No. I, II & III, Kamrup, Guwahati/ Cachar, Silchar/ Barpeta/ Dhubri/ Nalbari.
6. The Presiding Officer, Industrial Tribunal, Guwahati/ Dibrugarh/Silchar.
7. The Presiding Officer, Labour Court, Guwahati/ Dibrugarh.
8. The Presiding Officer, STAT & Member, MACT, No.1, Kamrup (M), Guwahati.
9. The Special Judge, Assam, Guwahati.
10. The Special Judge, CBI & NIA, Assam, Guwahati.
11. Member-Secretary, Assam State Legal Services Authority, Guwahati.
12. The Member, MACT, No.2 & 3, Kamrup (M), Guwahati/Dhubri/ Nagaon/ Nalbari/ Barpeta/ Silchar/ Sonitpur, Tezpur/Goalpara/Kamrup, Amingaon.
13. The Special Judge, Addl. CBI Court, No. I, II & III, Assam, Chandmari, Guwahati.
14. The Joint Registrar (_____), Gauhati High Court, Guwahati.

15. The Chief Judicial Magistrate_____.
16. The P.S. to Hon'ble Mr. Justice Manash Ranjan Pathak, Judge, Gauhati High Court, Guwahati.
17. The P.S. to Hon'ble Mr. Justice Parthivjyoti Saikia, Judge, Gauhati High Court, Guwahati.
18. The Project Manager, Gauhati High Court, Guwahati. **He is requested to upload this Notification in the website of the Gauhati High Court.**
19. The C.A. to Registrar General/ Registrar (Admn.)/ Registrar (Vigilance)/ Registrar (Judicial), Gauhati High Court, Guwahati.

 11-04-2024

REGISTRAR GENERAL

STANDARD OPERATING PROCEDURE


PREAMBLE

The Hon'ble Supreme Court vide judgment dated 04.01.2024, in the case of ***All India Judges' Association v. Union of India*** in **W.P (C) 643 of 2015** (*hereinafter referred to as the 'judgment'*) accepted the recommendations of the Second National Judicial Pay Commission (*hereinafter referred to as 'SNJPC'*) and directed the respective State Governments to effect compliance thereof.

Subsequent thereto, vide Notification No. eCF No.226991/2041 dated 12.08.2024(*hereinafter referred to as the 'Notification'*), the State of Assam has complied with the directions of the Hon'ble Supreme Court.

Meanwhile, the Secretary to the Government of Assam, Finance Department; vide letter No. eCF 226991/2290 dated 24.08.2024 has accepted certain proposals sent by the Hon'ble Gauhati High Court.

Accordingly, in view of paragraph 86 of the judgment of the Hon'ble Supreme Court, the Hon'ble Committee for Service Conditions of the District Judiciary (*hereinafter referred to as 'CSCDJ'*) for the State of Assam is pleased to formulate this Standard Operating Procedure (SOP) to ensure uniformity in preparation of bills.


11-09-2024


INTRODUCTION

1. The enumerated allowances and the arrears thereof can be drawn only after receipt of payslips:
 - a. Dearness Allowance.
 - b. Higher Qualification Allowance.
 - c. Hill Area/Tough Location Allowance.
 - d. House Rent Allowance.
 - e. Special Pay for Administrative Work.
2. The Hon'ble Gauhati High Court will co-ordinate with the Office of the Principal Accountant General, Assam to ensure that the process of issuance of payslips is expedited.
3. As far as the other allowances are concerned, the arrears thereof can be drawn immediately when the budget is made available under the respective head of account.
4. In the Notification, Principal District Judge means District & Sessions Judge of the concerned districts; District Judge means all Grade I Officers and Civil Judge means all Grade II and Grade III Officers, unless otherwise specified.

DETAILED DISCUSSION ON THE INDIVIDUAL ALLOWANCES

5. CHILDREN EDUCATION ALLOWANCE:-

- A. It is clarified that the children education allowance and hostel subsidy will be admissible from 01.04.2019 and the 25% increase in subsidy will be from 01.01.2024.


11.09.2024